

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-309
IB - 1806/ND/2019

IN THE MATTER OF:

Mr. Ashok Seth

Vs

M/s. Gold Wine Pvt. Ltd.

....Applicant

....Respondent

SECTION

U/s 9 of IBC Code,2016

Order delivered on 14.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Shohit, Adv. Pankaj, Adv. Gajendra
For the Respondent : Adv. S M Sundaram

ORDER

Ld. Counsels for both the parties have pointed out the typographical error in the order dated 03.02.2020.

In the operative portion, 2nd paragraph 2nd line, there are one typographical error in which "Operational Creditor seeks time to file an additional affidavit regarding the calculation of amount". We think it proper to rectify the same and it shall be read as "Corporate Debtor seeks time to file an additional affidavit regarding the calculation of amount" instead of "Operational Creditor seeks time to file an additional affidavit regarding the calculation of amount". List the case on

05.03.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)
(Chirag)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)